GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:5944
ANSWERED ON:08.09.2011
CASES OF APPOINTMENT OF MD AND DIRECTORS
Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether it is a fact that large number of cases under Companies Act, 1956 regarding appointment / re-appointment schedule of Managing Directors or whole time Director / Mangers are pending for a long time;
- (b) if so, the details thereof alongwith the cases disposed off as on 31.03.2011; and
- (c) the steps taken by the Government to expedite disposal of the cases which have been pending for over a year?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a): No, Madam.
- (b) & (c): The number of applications to be disposed off by the Ministry regarding appointment / re-appointment of Managing Directors or whole time Director / Managers u/s 269, 198 / 309, 310 of the Companies Act, 1956 as on 31/03/2011 was 219. As on 05/09/2011, there is only one case pending over a year due to non- submission of requisite information by the company and the company has been requested to furnish the same.